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- (a) whether any vigilance is maintained by Government to find out the Officers of the Customs and Income-tax Departments who own movable or immovable property disproportionate to their income;
- (b) if so, what are the criteria and procedures adopted in this regard; and
- (c) the State-wise number of Officers who have been found to be in possession of property disproportionate to their income during the last three years?]

विक्त मंत्रालय में राज्य मंत्री (श्री प्रणय म्खर्जी): (क) ग्रीर (ख) सरकार यह पता करती रहने के लिये निगरानी रखती है कि सीमाण्ल्क ग्रीर ग्रायकर विभाग के किन ग्रिधकारियों के पास, उनकी ग्राय के गैर-माकूल चल ग्रथवा प्रचल सम्पत्ति है। यह निगरानी, कार्मिक विभाग द्वारा निर्दिष्ट कार्मेविधि के ग्रनुसार, केन्द्रीय उत्पादन-ण्ल्क ग्रीर सीमाण्ल्क बोर्ड ग्रीर केन्द्रीय प्रत्यक्ष-कर बोर्ड विभागाध्यक्षी तथा केन्द्रीय जाच व्यूरो द्वारा रखी जाती है। सदेहास्पद मामलों में विशेष जाच पड़ताल की जाती है।

(ग) सूचना इकट्टी की जा गही है प्रौर सदन-पटल पर रख दी जायेगी।

MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Due vigilance is maintained by the Government to find out the officers of Customs and Income-tax Departments who own moveable or immovable properties disproportionate to their income. This is done by the Central Board of Excise and Customs and Central Board of Direct Taxes, Heads of Departments and the Central Bureau of Investigation in accordance with the prescribed procedure laid down by the Department of Personnel. Special investigation is done in respect of suspected cases.

(c) Information is being collected and will be laid on the Table of the House.

Acquisition of under-valued properties

*160. SHRI SARDAR AMJAD ALI: SHRIMATI AZIZA IMAM: SHRI KHURSHED ALAM KHAN:

DR. V. A. SEYID MUHAMMAD:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 571 given in the Rajya Sabha on the 26th November, 1974 regarding acquisition of under-valued properties and state:

- (a) whether the cases relating to the acquisition of 69 properties have since been settled; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) It is presumed that the Hon'ble Members wish to know whether any of the 69 properties have vested in Government of India. None of the properties has yet vested in the Government.

(b) Does not arise.

न्यू बैक म्राफ इंडिया कम्पनी के शेयर होल्डें के नाम करों की बकाया राशियां

* 161. श्री जगदीश जोशी:

्धी नागेश्वर प्रसाद शाही ः

श्री गणानन्द ठाकुर:

श्री सत्थी सिंह ः

श्री कल्पनाथ

क्या **वित्त** मर्वी यह बतानेकी कृषा करेगे कि:

- (क) न्यू बैंक आफ इण्डिया कपनी लि० के कितने सदस्यों के नाम पर आयकर, सम्पन्ति कर, उत्पादन शुल्क और निसम कर की राशिया बकाया है, बे कब से बकाया है और उनकी बसूली में विलम्ब के क्या करण है; और
- (ख) उपरोक्त व्यक्तियों में से क्या कुछ ऐसे भी है जिन्हें तस्करी के ब्रारोप में गिरक्तार किया

^{†[]} English translation.

गया था या जिनके यहां छापे मारे गए थे; श्रौर यदि हा तो वे कौन लोग है श्रौर उनके पास से पकड़ी गई वस्तुओं का व्यौरा क्या है?

[Tax arrears of shareholders of New Bank of India Company Limited

*161. SHRI JAGDISH JOSHI:
SHRI NAGESHWAR PRASAD
SHAHI:
SHRI GUNANAND THAKUR:
SHRI NATHI SINGH:
SHRI KALP NATH:

Will the Minister of FINANCE be pleased to state:

- (a) the number of shareholders of New Bank of India Company Limited against whom arrears of income-tax, wealth-tax, excise duty and Corporation tax are outstanding and since when they are outstanding together with the reasons for the delay in realising the arrears; and
- (b) whether there are any such persons out of the above-mentioned persons who were arrested for smuggling or whose premises were raided and if so, the names of those persons and the details of the articles seized from them ?]

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव मुखर्जी):

(क) तथा (ख) दि न्यू बैंक ग्राफ इण्डिया कम्पनी लिंक एक बहुत बड़ी कम्पनी है। कम्पनी के ग्रालिम उपलब्ध तलपाट के ग्रानुमार, जिममें 31 दिमम्बर, 1973 की स्थित बताई गई है, उसकी ग्राभिदत तथा जुकता पूजी, 6 लाख 70 हजार में ग्राधिक श्रोयरों में बटी 33 लाख 57 हजार पये की है। कम्पनी के श्रेयर होल्डरों की सम्ब्या बहुत ज्यादा है, ग्रीर वे मारे भारत में फले है। जिन श्रेयरधारियों की तरफ प्रत्यक्ष करों की तथा उत्पादन शुक्क की रकमें बकाया हैं ग्रीर जिन्हें तस्कर ग्रायान निर्यात के सम्बन्ध में गिरफ्तार किया गया ग्रथवा जिनके परिसरों पर छापे मारे गये, उनके सम्बन्ध में मूचना देशभर में फैले क्षेत्रीय कार्यालयों से एकत करनी होगी। इस सूचना को एकत करने मे काफी

समय तथा श्रम लगेगा जो सम्भवत. प्राप्तव्य परि-णामों के ग्रनुरूप नहीं हो । फिर भी, यदि माननीय सदस्य किसी विशेष शेयरधारी/शेयरश्राग्यों के बारे में सूचना मागे तो वह एकत्र कर के सदन पटल पर रखी जा सकती है।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE): (a) and (b) The New Bank of India Company Limited is a large company with subscribed and paidup capital of Rs. 33.57 lakhs made up of over 6.7 lakhs shares as per latest available balance-sheet as on 31st December, 1973. The number of shareholders in the company is very large and they are spread all over the country. The information regarding shareholders against whom arrears of direct taxes and excise duty are outstanding and who were arrested for smuggling or whose premises were raided will have to be collected from the field formations all over the country. Collection of the desired information, therefore, will involve considerable time and labour which may not be commensurate with the results that may be achieved. However, if the Honourable Members desire to have information about any particular shareholder(s), the same can be collected and laid on the Table of the House.]

जीवन बीमा निगम के ग्रधिकॉरियों के वेतनमानों के सम्बन्ध में ग्रभ्यावेदन

*162. श्री भैरों सिंह शेखावत : श्री जगदीश प्रमाद माथुर : डा० राम कृपाल सिंह :

क्य। **वित्त** मंत्री यह बताने की कृषा करेंगे कि:

(क) क्या सरकार को जीवन बीमा निगम के ग्रिधिकारियों से इस ग्राशय का कोई ग्रभ्यावेदन प्राप्त हुम्रा है कि वहा तृतीय श्रेणी के एक ग्रिधिक्षक की परिलब्धियां प्रथम श्रेणी के ग्रिधिकारी से लगभग 600 रुपए ग्रिधिक हैं; ग्रीर